

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
AVON MARKTRADE PRIVATE LIMITED

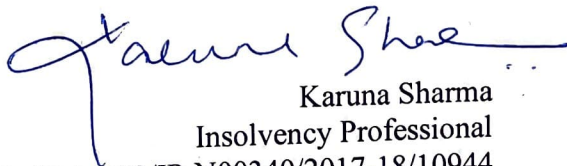
RELEVANT PARTICULARS		
1.	Name of the Corporate person	Avon Marktrade Private Limited
2.	Date of incorporation of corporate person	19th March, 2009
3.	Authority under which corporate person is incorporate/registered	Registrar of Companies, Delhi Ministry of Corporate Affairs.
4.	Corporate Identity No./ Limited Liability identity number of corporate person	U52602DL2009PTC188587
5.	Address of the registered office and principal office (if any) of corporate person.	G-82, 2nd Floor, Vijay Chowk Laxmi Nagar Delhi East Delhi DL IN 110092.
6.	Liquidation Commencement Date of the Corporate person	6 th May, 2022
7.	Name, address, email address, telephone number and registration number of the Liquidator	Karuna Sharma IP Regn No.- IBBI/PA-002/IP- N00340/2017-18/10944 G-13, First Floor, South City-2, Gurugram, Haryana 122018 Email Id- sharma.karuna@gmail.com M- 9871145777
8.	Last date for submission of claims	5 th June, 2022

Notice is hereby given that Avon Marktrade Private Limited has commenced voluntary liquidation w.e.f. 6th May, 2022.

The stakeholders of AVON MARKTRADE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 5th June, 2022 to the liquidator at the address mentioned against item No. 7.

The financial creditors shall submit their proof of claims with proof by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Karuna Sharma
Insolvency Professional

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G-13, First Floor, South City-2, Gurugram, Haryana 122018

Date: 9th May, 2022
Place: Gurgaon, Haryana.